

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 402/92

Date of order. 24.12.1992

BETWEEN :

1. S.V.P.National Police Academy Staff Association, Hyderabad rep. by Sri Asghar Ali General Secretary.
2. Pratap Singh Chauhan, Constable, S.V.P. National Police Academy, Hyderabad. .. Applicants.

A N D

Director,
S.V.P.National Police Academy,
HYDERABAD - 500 252. .. Respondents.

Counsel for the Applicant .. Mr. I. Dakshina Murthi

Counsel for the Respondents .. Mr. N.R. Devraj

JURAM:

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.GORTHI, Member (Admn.).

Having heard the learned counsel for both the parties we ~~are~~ deciding this application at the admission stage itself.

2. Applicant No.1 is S.V.P.National Police Academy Staff Association and Applicant No.2 is Constable, Pratap Singh Chauhan of the National Police Academy. Applicant No.2 has been working as a Constable in the National Police Academy. It is stated that the Constables are allotted various police duties such as Guard duty ^{at} the main gate, I.P.S. Mess, C.B.I. Mess and such other places in the academy. They have been assigned duty around the clock and often exceeding even 100 hours a week. They have been put to work from day to day and week to week as per the exigencies of the academy and no over-time allowance or compensatory leave is granted to them. Aggrieved by the same they have represented to the authorities concerned to request them to furnish details as to :-

(1) The service rules/regulations applicable to them (2) ~~they are~~ ^{Their} eligible for holidays on Saturdays and Sundays and other holidays (3) ^{Their} prescribed hours of duty in a day (4) their eligibility for compensatory leave and ~~the~~ over-time allowance.

3. To the above representation of the applicants there was no reply from the respondents. Accordingly the prayer of the applicants in this application is that a direction may be given to the respondents for a detailed reply to their representation dated 6.3.1991.

4. In their brief counter affidavit, the respondents explained that the applicants are recruited under the Cent

Copy to:-

1. Director, S.V.P.National Police Academy, Hyderabad, ~~500052~~
2. One copy to Sri. I.Dakshina Murthy, advocate, 10-1-18/25, Shyamnagar, Hyd.
3. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
4. One spare copy.

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Civil Services Rules and not under any Police Act. However, with a view to enable them to perform the security duties in the Police Academy premises they were given Khaki uniform to wear and ~~they were~~ ^{as} they were being put to various Guard duties. The duties were allotted by means of a duty roaster determined from time to time. Keeping in view the nature of duties required to be performed by the applicants and the role of the academy as such, the respondents contended that the applicants cannot be said to ^{have} any grievance in the matter of their service conditions.

5. The reply filed by the respondents would meet the prayer made in the application. However, learned counsel for the applicants elaborately contended that the applicants had a large number of grievances as regards their service conditions, their working hours and their entitlement to have holidays and so on. We do find that these are ~~not~~ ^{the} matters which can be gone into while adjudicating this application. The relief sought for by the applicants in this application is sufficiently met by the respondents in their counter affidavit. ~~If~~ ^{As} the applicants ^{are} still aggrieved by any of the service conditions, it is open to them to seek redressal of same in accordance with law. The application is rejected at the admission stage, leaving the parties to bear their own costs.

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(A.B.GORTHI)
Member (Admn.)

T. Ch - S. Sekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated : 24th December, 1992

(Dictated in Open Court)

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Dy. Registrar GJU

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR. A. B. Gorur V.C. A.M.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY: M(J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 27/12/1992

ORDER/JUDGMENT:

R.A./C.A./M.A. No.

in

O.A. No.

402/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

